

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:17
ANSWERED ON:01.08.2011
FINANCIAL ASSISTANCE FOR REHABILITATION CENTRES
Gowda Shri D.B. Chandre

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is providing financial assistance to rehabilitation centres for the welfare of persons with disability in the country;
- (b) if so, the assistance provided to the State Governments during each of the last three years;
- (c) whether the Government also proposes to extend financial assistance to the urban and rural local bodies for prevention of alcohol and drug abuse in the country; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK)

(a) to (d) A Statement is laid on the Table of the House

Statement to be laid on the table of the House in answer to Lok Sabha Starred Question No 17 by Shri D.B. Chandre Gowda, Member of Parliament regarding `Financial Assistance for Rehabilitation Centres`

(a) and (b) Yes, Sir. The details of assistance provided to District Disability Rehabilitation Centres (DDRC), State/Union Territory wise during the last three years is at Annexure-I.

(c) and (d) Under the Ministry's Scheme of `Prevention of Alcoholism and Substance (Drug) Abuse and for Social Defence Services`, Panchayati Raj Institutions and Urban Local Bodies are already eligible for financial assistance, provided they fulfill conditions/norms laid down under the Scheme, which are mainly as follows:-

- (i) they should have resources, facilities and experience for undertaking the programme;
- (ii) their financial position should be sound;
- (iii) they should be willing to contribute 10% of the total admissible expenditure under the Scheme, from their own resources; and
- (iv) the local body's proposal of grant-in-aid should be recommended by the concerned State Government to the Ministry.